

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN. NO. O.A. 629/87.

DATE OF DECISION: 16.9.1992

Jagdish Singh.

... Petitioner.

Versus

Director General of Works,  
CPWD, New Delhi & Anr.

... Respondents.

CORAM: THE HON'BLE JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... Shri Desh Raj, proxy  
for Shri R.K. Kapoor,  
Counsel.

For the Respondents.

... Shri P.P. Khurana,  
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

It is obvious from the facts pleaded that the petitioner did qualify for regular appointment to the post of Motor Lorry Driver and it is for that reason his case was considered for selection and after the necessary test, his name was included in the list of selected candidates dated 22.1.1987. The name of the petitioner finds a place at Serial No. 4. The petitioner was working on daily wages and was expecting regular appointment once the selection was made and his name was included in the panel dated 22.1.1987. As the appointment was not given, the petitioner approached this Tribunal for relief on 1.5.1987. On the

facts pleaded and the material placed, there cannot be any doubt that the petitioner has become entitled for regular appointment, his name having been included in the panel dated 22.1.1987. There is no information by the counsel of either side placed before us today as to whether the regular appointment has been made in pursuance of the office notice dated 22.1.1987. If, however, the petitioner has not been given regular appointment so far, we direct that the petitioner shall be appointed on regular basis as Motor Lorry Driver in accordance with the Rules, in pursuance of office notice dated 22.1.1987, within a period of 4 months from the date of receipt of a copy of the judgement. No costs.

*Julughi*

SRD  
160992

( I.K. RASGOTRA )  
MEMBER(A)

*Malimath*

( V.S. MALIMATH )  
CHAIRMAN